

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-111/2012/875/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Gitali Rabha,  
Addl. District & Sessions Judge, No. 2 Nagaon,  
cum i/c District & Sessions Judge,  
Nagaon.

Dated Guwahati, the 16<sup>th</sup> February, 2022.

Sub:- **Station leave permission.**

Ref:- Your letter No. ADJ-2N/1197 Dated the 15.02.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 15.02.2022 till the morning of 17.02.2022**, as prayed for. Further, Addl. Sessions Judge cum Special Judge, POCSO, Nagaon and in her absense the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sdt-

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-111/2012/876/A, dated 16.02.2022**

Copy to:

1.  The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**

Rao